

Increase in sexual harassment cases in shelter homes

633. SHRI BINOY VISWAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether according to the NCRB 2018, there have been 707 incidents of sexual harassment in shelter homes which is an almost 30 per cent increase from 2017 (544), if so, what steps have been taken by the Ministry to address this increase and prevent such instances in the future;

(b) the number of people who have been arrested and prosecuted for the same above mentioned offences; and

(c) whether the Ministry has taken any punitive action against organizations who run these shelter homes where these offences have taken place, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) As per information provided by National Crime Records Bureau (NCRB), State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under Sexual Harassment in Shelter Homes for Women and Children during 2017-18 is given in the Statement (*See* below).

(c) The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder *inter-alia* specifies the benchmark of services to be delivered to the children. The primary responsibility of execution of the Act, as such, lies with the State/UTs. The monitoring mechanism is prescribed under Section 54 of the JJ Act and Rule 41 of the Model Rules, 2016. The Ministry has been urging the State Governments and UT Administrations from time to time to register all the CCIs under the provisions of JJ Act, so as to ensure that CCIs offer optimum services not less than the minimum standard of care and protection prescribed under the Act and Rules. The Ministry has requested Chief Secretaries of all the State Governments and UT Administrations to issue directions for inspection of all CCIs under the supervision of District Magistrates in each district. The Ministry has been conducting National Consultations with all the States/UTs to discuss issues related to Child Protection and these consultations were also attended by Senior Police Officers of all the States/UTs nominated as the Nodal Officers. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI.

The Minister, WCD has recently drawn attention of the Chief Ministers of all the States/UTs towards the necessity of constant monitoring and evaluation of services and facilities in CCIs in their respective States and to advise District Magistrates/District Collectors and the Superintendent of Police in each district to regularly review the action being taken for various types of child sexual abuses.

Statement

State/UT-wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under Sexual Harassment in Shelter Homes for Women and Children during 2017-18

Sl. No.	State/UT	2017			2018		
		Cases Reported	Persons Arrested	Persons Charge-sheeted	Cases Reported	Persons Arrested	Persons Charge-sheeted
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	65	118	111	49	109	139
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0
5.	Chhattisgarh	9	10	10	0	0	0
6.	Goa	0	0	0	0	0	0
7.	Gujarat	27	52	57	21	32	32
8.	Haryana	26	15	15	49	33	33
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jammu and Kashmir	2	2	2	0	0	0
11.	Jharkhand	9	4	4	29	53	53
12.	Karnataka	4	5	3	25	38	34
13.	Kerala	10	24	24	7	7	8
14.	Madhya Pradesh	22	23	23	61	63	63
15.	Maharashtra	64	171	75	161	258	136

1	2	3	4	5	6	7	8
16.	Manipur	1	0	0	1	0	0
17.	Meghalaya	0	0	0	1	0	0
18.	Mizoram	0	0	0	1	1	1
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	34	50	50	0	4	4
21.	Punjab	4	3	10	5	9	3
22.	Rajasthan	7	4	4	0	0	0
23.	Sikkim	1	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0
25.	Telangana	13	15	0	0	6	6
26.	Tripura	6	4	8	6	10	6
27.	Uttar Pradesh	239	92	406	288	466	436
28.	Uttarakhand	0	0	0	2	2	2
29.	West Bengal	0	0	0	0	0	0
TOTAL (STATES)		543	592	802	706	1091	956
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi	1	1	0	1	2	2
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0
TOTAL (UTs)		1	1	0	1	2	2
TOTAL (ALL INDIA)		544	593	802	707	1093	958

Source: Crime in India.